

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 151/MP/2024

Subject : Petition under Section 142 of the Electricity Act, 2003 and Regulation 70(2) of CERC (Conduct of Business) Regulations, 2023 read with Sections 42, 47 and Order XXI Rule 10 of Code of Civil Procedure Code, 1908 and read with Regulation 65 of CERC (Conduct of Business) Regulations, 2023 and Section 151 of Code of Civil Procedure Code, 1908 seeking execution/ enforcement/ compliance of the Commission's earlier Orders (in Petition Nos. 160/GT/2012, 7/GT/2016 & 251/GT/2017).

Petitioner : Adani Power Limited

Respondent : Power Company of Karnataka Ltd. & Ors.

Date of Hearing : **21.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Amit Kapur, Advocate, APL
Ms. Poonam Verma Sengupta, Advocate, APL
Shri Sunak Rajguru, Advocate, APL
Shri Pradyumn Amit Sharma, Advocate, APL
Shri Kumar Gaurav, APL
Ms. Bhahna Das, Advocate, PCKL & Karnataka Discoms

Record of Proceedings

At the outset, the learned counsel for the Respondent PCKL submitted that reply (on behalf of the Karnataka Escoms) has been filed in the matter. In response, the learned counsel for the Petitioner submitted that it has filed its rejoinder to the said reply, and the matter is ripe for hearing. However, due to paucity of time, the matter could not be taken up for a final hearing. Accordingly, the Commission adjourned the hearing.

2. The matter will be listed for final hearing on **13.2.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

